

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 124/MP/ 2011

- Subject:** Petition under Section 79(1)(f) read with Regulation 26 of Central Electricity Regulatory Commission (Short Term Open Access in Inter-State Transmission) Regulations, 2008.
- Date of Hearing:** 24.5.2011
- Coram:** Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deen Dayalam, Member
- Petitioner:** M/s Shamanur Sugars Ltd.
- Respondents:** 1. Karnataka Power Transmission Corporation Ltd.
2. Karnataka State Load Despatch Centre
- Parties present:** Ms. Surbhi Sharma, Advocate, M/s Shamanur Sugars Ltd.

RECORD OF PROCEEDINGS

This petition has been filed by the petitioner seeking a direction that clause (m) introduced as the additional condition in the standing clearance issued by the respondent No. 2 is contrary to the Central Electricity Regulatory Commission (Short Term Open Access in Inter-State Transmission) Regulations, 2008, and Central Electricity Regulatory Commission (Unscheduled Inter-Change and related matters) Regulations, 2009.

2. After hearing the learned counsel for the petitioner, the Commission admitted the matter and directed for issue of notice to the respondents.
3. The petitioner was directed to serve copy of the petition on the respondents by 15.7.2011 if not already done. The respondents may file their reply by 29.7.2011 and the petitioner may file its rejoinder by 10.8.2011.
4. The matter shall be listed for hearing on 25.8.2011.

Sd/-
(T. Rout)
Joint Chief (Law)